

Demand cum allocation letters are issued to successful registrants for making payment and completing their formalities. After completion of flats, the allottees who have made the payment and completed other formalities, are considered for the specific allotment of flats.

(b) The allotments are cancelled on account of non-payment of instalments in time and non-compliance of stipulated provisions/formalities by the allottees. The restoration of allotment is considered by the competent authority on the merits of each case. However, in the normal course, the restoration cannot be made in case the allottees has failed to make the payment of 5th and final instalment within the stipulated period.

(c) and (d). Information is being collected and will be laid on the Table of the Sabha.

[English]

Amendments to Housing by-Laws of DDA and MCD

4425. SHRI JAGAT VIR SINGH DRONA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Housing By-laws of Delhi Development Authority and M.C.D. have been revised and amended with a view to allow larger covered area and also to compound small defaults by the house owners; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The MCD has emanded Appendix 'Q' of Building Bye-laws 1983 vide its Notification No. F.8/2/90-LSG dated 13th December,

1990 allowing excese coverage upto 20% per floor (upto maximum of 450 sq. ft.) and infringement of setbacks upto maximum of 2ft. to be compounded on payment of fee to be laid down of the Commissioner. However, the amendments brought out by the MCD are being reviewed.

INSAT Based Disaster Warning System

4426. SHRI RADHIKA RANJAN PRAMANIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have set up or propose to instal INSAT based Disaster Warning System receivers in the cyclone prone coastal regions of West Bengal and Orissa;

(b) if so, when and the details thereof; and

(c) how many of them have already been installed and the places where these have been installed?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) and (c). It is planned to install 15 Disaster Warning System (DWS) receivers in West Bengal and 15 in Orissa by mid-1992. It is also proposed to install 25 Disaster Warning System receivers each in West Bengal and Orissa during the VIII Five Year Plan Period.

Early Clearance to Projects Pending for Clearance

4427. SHRI RAMESH CHENNITHALA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state: